

Endorsement on A1- 8107/20 Dated 30.10.2020 of District Court, Kozhikode.

Copy communicated to the under mentioned Judicial Officers to obtain and forward applications, if any, from willing and eligible candidates **on or before 10.11.2020.**

(By Order)

Sheristadar.

To

1. The Addl. District & Sessions Judge-III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl. District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children, Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode/ Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Chairman, Waqf Tribunal, Kozhikode.
9. The Special Judge, Fast Track Special Court, Kozhikode/ Koyilandy
10. The Principal Sub Judge, Kozhikode.
11. The Sub Judge, Vatakara / Koyilandy.
12. The Principal Munsiff - I / II, Kozhikode.
13. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
14. The Munsiff-Magistrate, Perambra/ Payyoli/ Thamarassery
15. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

Ernakulam-682031

Email: Csec.hc-ker@gov.in

Phone: 0484-2562951

Fax: 0484 2562451

Date: 21-10-2019

No: C2-59834/2020

OFFICIAL MEMORANDUM

Sub:- Inter District/Departmental transfer - Vacancy of Clerk in the Criminal Judicial Wing of Thiruvananthapuram district – reg.

Ref:- 1. Letter No. A1-5249/2020 dated 07/10/2020 of the Chief Judicial Magistrate, Thiruvananthapuram.

2. G.O.(P)36/91/P&ARD dated 02/12/1991.

3. G.O.(MS) 4/61/PD, dated 02/01/1961.

4. G.O.(P) No. 3/2017/P&ARD dated 25/02/2017.

The undermentioned officers are informed that the Chief Judicial Magistrate, Thiruvananthapuram as per the letter referred 1st, has reported one vacancy of Clerk to be filled up by way of Inter district/departmental transfer. They are, therefore, directed to obtain and forward the applications for transfer to the Criminal Judicial Wing of Thiruvananthapuram District from candidates who are eligible to apply for the same in the light of the Government Order cited 2nd.

The District Judges and Chief Judicial Magistrates shall invariably verify and certify the correctness of the service particulars submitted in the applications especially with regard to the date of appointment as Clerk, actual qualifying period of service as Clerk and total service in all posts together in the district.

They are further directed to give necessary instructions to all concerned on the following:-

(1) The applicants shall express their willingness (duly countersigned) to abide by the terms and conditions of the G.O. cited 3rd in the event of their transfer.

(2) The applicants should have completed the qualifying service for seeking inter district transfer as prescribed in para 4 (1) of the G.O. cited 2nd. Period of service in other posts in Judicial Department in the present district can also be considered for this purpose. The period of leave under Appendix XII A, XII B and XII C and period of deputation in other districts will not be reckoned as service for the purpose. The details in this respect shall be furnished in the format enclosed herewith.

(3) The applicants shall furnish their complete service details such as date of joining in the Judicial Department and post, date of joining as Clerk, period of Leave Without Allowances under Appendix XIIA, XII B and XII C, period of deputation, period of actual service in the present district etc. in the application.

(4) The applicants seeking transfer on medical grounds of themselves/their family shall produce the medical certificate (duly countersigned) in support of the request.

(5) The applicants seeking transfer on priority as per the Government Order referred 4th should submit relevant certificates duly countersigned by the District Judge/Chief Judicial Magistrate concerned.

(6) In the case of dependents of serving soldiers, the soldier should send the application for transfer of the near relative through their military authorities. Applications received otherwise will be ignored. Only one relative of a jawan will be given preferential treatment in the matter of transfer.

(7) Subsequent request for cancellation of the sanctioned transfer shall not be entertained except under compelling circumstances.

(8) The applications received prior to the date of this O.M will not be taken into consideration.

Incomplete applications and the applications received in the High Court after 13/11/2020 will not be considered.

(By Order)

Encl: Format for furnishing data.


Beena Devi. K
Deputy Registrar
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To

All District Judges

All Chief Judicial Magistrates, (Except the Chief Judicial Magistrate,
Thiruvananthapuram)

Copy to:

The Chief Judicial Magistrate, Thiruvananthapuram.

The IT Section, High Court (for publishing in the High Court Web Site).

Format for furnishing the data as per instructions number 2

Sl.No	Name and designation of the applicant	Date of entry in service/ appointment to the Clerk cadre	Period of deputation/ period of service not reckoned for computing qualifying service for transfer	Total period of service in the present district <u>as on 13/11/2020</u> excluding the deputation period and period of LWA under Appendix XII A/ XII B/ XII C	Qualifying service in the Clerk Cadre which can be reckoned for inter-district transfer
(1)	(2)	(3)	(4)	(5)	(6)

Signature of the Applicant

Verified and Countersigned
District Judge/ Chief Judicial Magistrate

~~End on A, 8/10/2020 dated 30-10-2020 of the District Court,~~
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